GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3929
ANSWERED ON:18.12.2012
PENDING MERCY PETITIONS
Bishnoi Shri Kuldeep;Deshmukh Shri K. D.;Gandhi Smt. Maneka Sanjay;Pakkirappa Shri S.;Semmalai Shri S. ;Singh Shri Radha Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of mercy petitions pending with the Government;
- (b) the details of mercy petitions disposed of during the last three years; and
- (c) the action taken by the Government for quick disposal of mercy petitions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): The details of 13 mercy petition cases pending with the Government under Article 72 of the Constitution of India are enclosed as Annexure-I.
- (b): The details of 24 mercy petition cases, which have been disposed of from 2009 onwards, are enclosed as Annexure-II.
- (c): Expeditious action are taken for disposal of mercy petitions; however, the power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.